

**COMMITTEE ON
GOVERNMENT ASSURANCES
1985-86**

(EIGHTH LOK SABHA)

43

FIRST REPORT

Presented on 29.8.1985



**LOK SABHA SECRETARIAT
NEW DELHI**

22 August, 1985/Sravana 31, 1907 (Saka)

12A

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LOK SABHA

CORRIGENDA

to the First Report of the Committee on
Government Assurances (1985-86)

(EIGHTH LOK SABHA)

Page No.

(v) Line 24: for 'vide para 42' read 'vide para 420'
3 Para 10, Line 17, insert !, ' after 'programme'
5 Serial No. 10, for 'Shri Bhabusaheb Thorat' read
'Shri Bhausaheb Thorat'
21 Col. No. 3, line 2: for 'ttached' read 'attached'
22 Col. No. 2, line 10: for 3 dM y' read '3rd May'
22 Col. No. 3, line 5: for 'effective' read 'effect'
line 18: for 'Labour' read 'Labour'
line 28: for '()' read '(a)'
line 29: for 'w me thatl rge' read
'aware that a large'
line 31: for 'Org mis tion' re sl ck'
read 'Organisation are slack'
line 32: for 'C llous' read 'callous'
28 Col. No. 3, line 2: for 'State' read 'state'
29 Col. No. 6, line 7: for '12.4.85' read '12.4.84'
30 Col. No. 1, for '16' read '15'
Col. No. 3, for '(e)' read '(o)'
31 line 18: for 'Agarawal read 'Agrawal'
32 line 13: for 'Thi rteenth read 'Thirteenth'
line 14: for 'Fourtee th' read 'Fourteenth'
line 15: for 'Fifteen' read 'Fifteenth'

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COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES

(1984-85)

CHAIRMAN

Shri Sontosh Mohan Dev

MEMBERS

2. Shri S. R. A. S. Appalanaidu
3. Shri Chitta Basu
4. Shri Bheekhabhai
5. Shri Chhangur Ram
6. Shri Harish Kumar Gangwar
7. Shri Syed Masudal Hossain
8. Shri Laxman Karma
9. Shri Mohanlal Patel
10. Shri S. N. Prasan Kumar
11. Shri Rizaq Ram
12. Shri Rajesh Kumar Singh
13. Prof. Satya Deo Sinha
14. Shri Chandra Bhal Mani Tewari
15. Shri Bhausaheb Thorat

SECRETARIAT

1. Shri S. P. Gupta—*Joint Secretary*
2. Shri A. N. Bhatla—*Chief Examiner of Questions*
3. Shri M. G. Agrawal—*Senior Examiner of Questions.*

* The Committee was nominated by the Speaker w.e.f. 4 June, 1984 *Vide para 2843 of Lok Sabha Bulletin-Part-II dated 4.6.1984*

COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES

(1985-86)

CHAIRMAN

Shri B. K. Gadhvi

MEMBERS

2. Shri Bhagwat Jha Azad
3. Shri T. Bala Goud
4. Shri V. Kishore Chandra S. Deo
5. Shri Jagannath Prasad
6. Shri Virdhi Chander Jain
7. Shri Rahim Khan
- **8. Shri Martand Singh
9. Shri Channaiah Odeyar
10. Shri S. S. Ramasamy Padayachi
11. Shri Keshorao Pardhi
12. Shri Ram Pujan Patel
13. Shri K. Pradhan
14. Shri Ram Bahadur Singh
15. Shri Sode Ramaiah

SECRETARIAT

1. Shri C. K. Jain—*Chief Examiner of Questions*
2. Shri M. G. Agrawal—*Senior Examiner of Questions.*

* The Committee was nominated by the Speaker w.e.f. 20 May, 1985 *vide* para 42 of Lok Sabha Bulletin Part-II, dated 21.4.1985.

** Resigned w.e.f. 22.6.1985 *vide* para No. 481 of Lok Sabha Bulletin Part-II dated 4.7.1985.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this First Report of the Committee on Government Assurances.

2. The Committee (1984-85) at their sittings held on 24 August, 18 September and 17 October, 1984, considered the following items but could not finalise their Report owing to dissolution of Seventh Lok Sabha:—

- (i) Requests from Government for dropping of 10 assurances; and
- (ii) Review of assurances of various sessions of Seventh Lok Sabha.

3. The Minutes of the aforesaid sittings of the Committee form part of this Report.

4. The Committee (1985-86) was constituted on 20 May, 1985. The Committee at their fifth sitting considered and adopted this Report.

NEW DELHI;

22 August, 1985

Sravana 31, 1907 (Saka)

B. K. GADHVI,

Chairman,

Committee on Government Assurances.

REPORT

I

REVIEW OF PENDING ASSURANCES OF SEVENTH LOK SABHA

During First to Fifteenth Sessions of Seventh Lok Sabha 7231 assurances were called out from the Lok Sabha Debates. Out of these 7105 assurances have been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto 16 August, 1985.

II

REQUESTS FROM GOVERNMENT FOR DROPPING OF ASSURANCES

2. At their sittings held on 24 August and 18 September, 1984, the Committee considered the requests made by the Government for dropping of the following assurances:—

- (i) Assurance given in reply to Unstarred Question No. 3968 on 21 March, 1984 regarding Lokpal Bill.
- (ii) Assurance given in reply to Unstarred Question No. 824 on 28 July, 1983 regarding visit of Minister of State in the Ministry of External Affairs to Gulf countries.
- (iii) Assurance given in reply to Unstarred Question No. 3056 on 11 August, 1983 regarding names of companies supplying medicines for use in C.G.H.S.
- (iv) Assurance given in reply to Unstarred Question No. 7865 on 12 August, 1980 regarding property rights of Indians abroad.
- (v) Assurance given in reply to Unstarred Question No. 673 on 28 February, 1984 regarding findings and recommendations of Working Group of N.D.P.D.C.
- (vi) Assurance given in reply to Unstarred Question No. 5258 on 28 March, 1984 regarding views of State Governments of Assam, Sikkim, and West Bengal for inclusion of Tamangs in the list of Scheduled Tribes.
- (vii) Assurance given in reply to a supplementary raised on Starred Question No. 390 on 23 March, 1984 regarding meeting of Indo-French Joint Business Council in Delhi.
- (viii) Assurance given in reply to Unstarred Question No. 2681 on 15 March, 1983 regarding excess capacity utilization.

(ix) Assurance given in reply to points raised during Half-an-Hour Discussion on 2 December, 1983 regarding granting of loans to Scheduled Castes/Scheduled Tribes in various States.

(x) Assurance given in reply to Unstarred Question No. 2906 on 9 December, 1983 regarding introduction of countdown card system.

3. The Committee, after going through the reasons advanced by the Government, agreed that the assurance mentioned at Sl. Nos. (i), (ii), (iii), (vii) and (x) in the preceding para might be dropped.

4. As regards the assurance at Sl. No. (iv) in para 2 above, the Committee after considering the reasons advanced by the Government for dropping of the assurance did not agree to the dropping of the assurance and decided that the matter might be taken up by the Ministry at a higher level and the requisite information collected and laid on the Table of the House expeditiouly.

5. As regards the assurance at Sl. No. (v) in para 2 above, the Committee after considering the grounds for dropping of the assurance, did not accede to the request made by the Ministry of Chemicals and Fertilizers and decided that the assurance be kept pending till a final decision of the Government on the drug policy was placed before the House and the request of the Ministry for dropping the assurance be then reviewed.

6. As regards the dropping of the assurance at Sl. Nos. (vi) & (viii) above, the Committee were not convinced with the grounds given by the Government. The Committee decided that the assurances might not be dropped and Government should collect the requisite information and lay the same on the Table of the House expeditiously.

7. As regards assurance at Sl. No. (ix) in para 2 above, the Committee decided not to accede to the request of the Government for dropping of the assurance. The Committee desired that further clarification in regard to the representation of the people on Loan Committee for granting loans to Scheduled Castes/Scheduled Tribes might be sought from the Ministry concerned. The Ministry of Finance have since intimated that the statement containing the requisite information in implementing the assurance, is being laid on the Table of the Lok Sabha.

III

**REQUESTS FROM GOVERNMENT FOR EXTENSION OF TIME
FOR IMPLEMENTATION OF ASSURANCES**

8. At their sitting held on 17 October, 1984, the Committee considered the requests received from Ministries of Labour and Rehabilitation and Law, Justice and Company Affairs for extension of time in respect of the implementation of 15 pending assurances of various sessions of Seventh Lok Sabha.

9. The observations/recommendations of the Committee in respect of each case are given in the Minutes of the sitting held on 17 October, 1984, below the relevant items.

IV

OBSERVATIONS/RECOMMENDATIONS

10. The Committee note that time and again the Ministries have been approaching for dropping of the assurances on the ground that the same could not be fulfilled for one reason or the other. The Committee view with concern this tendency which may be due to either of the two reasons, viz (i) the assurances being given without much thought to the nature and extent of work involved to collect the desired information; (ii) the implementation of the assurances being taken up in a lax manner without proper attention paid to collect the information within a timebound programme its planning and the requisite follow up steps. The Committee are, therefore, constrained to observe that the Ministries should exercise due caution and care in this regard and ensure that assurances are given on the floor of the House only when the intention is to fulfil it and once assurance is given the Ministry must take requisite steps to implement it within the prescribed time limit. The Committee, while considering the request of the Ministries for dropping the assurances, have come to the conclusion that in many cases the assurances could have been implemented had the concerned Ministry taken follow-up action in time at a suitable level and proper vigil kept on the progress of collection of the information. In this connection, the Committee would like to draw the attention of all Ministries/Departments their earlier recommendation contained in para 15 of their Tenth Report (Seventh Lok Sabha) which inter-alia reads as under:—

“.....The Ministries/Departments before sending requests to them for dropping of a particular assurance should

convince themselves fully that the assurance could not be implemented under any circumstances and that there was no option left with them but to approach the Committee for its dropping."

V

STUDY TOUR

11. In connection with the implementation of certain assurances, the Committee planned for an on-the-spot Study Tour to Bombay, Goa, Trivandrum and Bangalore during October-November, 1984. However, after visiting Bombay and Goa, the Committee cancelled the remaining part of the tour on 31 October, 1984 on receipt of sad news of the assassination of the Late Prime Minister Smt. Indira Gandhi.

vi

**POSITION OF PENDING ASSURANCES PERTAINING TO
SEVENTH AND EIGHTH LOK SABHA**

12. A statement showing the position of assurances pertaining to Seventh Lok Sabha pending implementation by the Government as on 16 August, 1985 is given in the appendix.

13. The Committee would like the Ministries/Departments concerned to make a critical analysis of these assurances so as to implement them without further loss of time.

NEW DELHI; B. K. GADHVI,
22 August, 1985 Chairman,
Sravana 31, 1907 (Saka) Committee on Government Assurances.

MINUTES

Second Sitting of the Committee on Government Assurances (1984-85) held on 24 August, 1984 in Committee Room No. '50', First Floor, Parliament House, New Delhi.

The Committee met on Friday, 24 August, 1984 from 15.30 hours to 16.30 hours.

PRESENT

Shri Sontosh Mohan Dev—Chairman

MEMBERS

2. Shri S. R. A. S. Appalanaidu
3. Shri Chitta Basu
4. Shri Bheekhabhai
5. Shri Chhangur Ram
6. Shri Laxman Karma
7. Shri Mohanlal Patel
8. Shri Riziq Ram
9. Prof. Satya Deo Sinha
10. Shri Bhabusaheb Thorat

SECRETARIAT

Shri N. N. Mehra—Joint Secretary.

Shri A. N. Bhatla—Chief Examiner of Questions.

Shri M. G. Agrawal—Senior Examiner of Questions

2. The Committee considered their draft Tenth Report and adopted the same. The Committee authorised the Chairman to present the Report on Monday the 27th August, 1984.

3. The Committee then took up for consideration 8 Memoranda Nos. 62 to 69. Observations/recommendations of the Committee on the Memoranda were as under:—

Memorandum No. 62.—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 3968 on 21 March, 1984 regarding Lokpal Bill.

4. The Committee noted that the Ministry of Home Affairs had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the ground set forth in the note dated 30-6-1984 received from the Department of Parliamentary Affairs, relevant extracts where from are reproduced below:—

“The answer given to USQ. No. 3968 dated 21-3-1984 was only a statement of fact and did not give an assurance either implicitly or explicitly.”

4.1 After considering all aspects of the matter and reasons advanced by the Ministry of Home Affairs, the Committee decided that the assurance might be dropped.

Memorandum No. 63.—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 824 on 28 July, 1983 regarding visit of Minister of State to Gulf Countries.

5. The Committee noted that the Ministry of External Affairs (Gulf Division) had requested that the assurance might be dropped on the ground set forth in a note dated 23 June, 1984 received from the Department of Parliamentary Affairs relevant extracts wherefrom are reproduced below:—

“The Missions in the said Gulf Countries have expressed inability to furnish statistics pertaining to Indian-State wise composition/break-up of Indian Workers.”

5.1 After considering all aspects of the matter and reasons advanced by the Ministry of External Affairs, the Committee decided to drop the assurance.

Memorandum No. 64.—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 3056 on 11 August, 1983 regarding names of companies supplying medicines for use in C.G.H.S.

6. The Committee noted that the Ministry of Health and Family Welfare had requested that the assurance might be dropped on the

grounds set forth in a note dated 6 July, 1984 received from the Department of Parliamentary Affairs, relevant extracts where from are reproduced below:—

"As per the stipulated time period, the 'Assurance' was required to be implemented within a period of 3 months from the date of the assurance. This has, however, not been possible although 3 more extensions were taken by this Ministry upto 13-6-1984. The delay in the fulfilment of the assurance is attributable to the nature of the question and the fact that information is required to be collected from Delhi and 14 other cities spread all over the country. The compiling of the information involved voluminous work. It may be stated that in the question, information has been sought with regard to names of Government/Private companies which have been supplying Allopathic, Ayurvedic and Homoeopathic medicines to Central Government Health Scheme, and the value and quantity of the different medicines supplied by different companies for the last 3 years separately. It is observed from the material so far received in this Ministry that almost on every day different medicines have to be purchased by different Central Government Health Scheme Organisations from different firms and runs to over 800 typed pages for only 7 out of 14 cities where Central Government Health Schemes are functioning.

More so, from the Material so far received it is felt that the complete information in respect of the entire Central Government Health Scheme Organisation is likely to run to about 1500-1600 pages. The implementation of the assurance would thus entail a voluminous work in examining, typing, comparing, cyclostyling the material. This would also involve heavy Government expenditure on stationery material and it is felt that the efforts and expenditure incurred in fulfilling the assurance will not be commensurate with the results."

After considering the reasons advanced by the Ministry of Health and Family Welfare, the Committee decided to drop the assurance.

6.3 The Committee, however, observed that time and again the Ministries have been approaching them for dropping of the assur-

ances on the ground that the same could not be fulfilled for some reason or the other. The Committee, therefore, desired that the Ministries should exercise due caution in this regard and, as far as possible, they should give only such assurances on the floor of the House which they are able to fulfil.

Memorandum No. 65.—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 7865 on 12 August, 1980 regarding property rights of Indians abroad.

7. The Committee noted that the Ministry of Law, Justice and Company Affairs had requested that the assurance might be dropped on the grounds set forth in a note dated 19 July, 1984 received from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:—

“The remaining State Governments from whom the information required for fulfilling the above assurance was awaited, have not yet furnished the same with the result that it is still not possible to liquidate the above assurance. As considerable time has elapsed since the assurance was given and from the trend of information received from the State Governments which has already been laid on the Table of the House it appears that almost all the State Governments have either not maintained the records of property referred to in the question aforesaid or have sent nil Reports.”

7.1 After considering all aspects of the matter and reasons advanced by the Ministry of Law, Justice and Company Affairs, the Committee did not agree with the request made by the Ministry of Law, Justice and Company Affairs for dropping of the assurance. The Committee desired that the matter might be taken up by the Minister at a higher level and the requisite information collected expeditiously and laid on the Table of the House.

Memorandum No. 66.—Request from Government for dropping of an Assurance given in reply to Unstarred Question No. 673 on 28 February, 1984 regarding findings and recommendations of Working Groups of N.D.P.D.C.

8. The Committee noted that the Minister of Chemicals and Fertilizers (Shri Vasant Sathe) in his D.O. letter dated 18-5-1984 addressed to Chairman, Committee on Government Assurances had requested that the assurance might be dropped on the grounds mentioned therein, relevant extracts wherefrom are reproduced below:—

“My Ministry has taken up a review of the drug policy in consultation with the National Drugs and Pharmaceutical Development Council (NDPDC). The NDPDC had set up three Working Groups to study the changes required in the drug policy. The Working Groups have since submitted the reports and the Steering Committee is now consolidating the report for consideration by the NDPDC. As you will appreciate, before the policy is finalised it has to be considered by various bodies including the Consultative Committee. In any case, final decisions of the Government on the drug policy are going to be placed before the Lok Sabha. The House would have the opportunity of discussing the policy and suggesting suitable changes. May I, therefore, request you to kindly drop this assurance.”

8.1 After considering all aspects of the matter and the reasons advanced by the Minister of Chemicals and Fertilizers, the Committee did not agree with the request made by the Minister for dropping of the assurance and decided that the assurance might be kept pending till final decisions of the Government on the drug policy are placed before the House and the decision regarding dropping or otherwise of the assurance might be taken in the light thereof.

Memorandum No. 67.—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 5258 on 28 March, 1984 regarding views of State Governments of Assam, Sikkim and West Bengal for inclusion of Tamangs in the List of Scheduled Tribes.

9. The Committee noted that the Ministry of Home Affairs had requested that the assurance might be dropped on the grounds set forth in a note dated 29 June, 1984 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:—

“The Minister in the Ministry of Home Affairs while answering the question gave a statement that the comments of 1920 LS—2

the State Governments of Assam and West Bengal are still awaited and the proposal to include Tamang in the list of Scheduled Tribes in Assam, Sikkim and West Bengal is being duly considered along with other such proposals, recommendations, representations and suggestions in consultation with the concerned State Government/U.T. Administrations and the Registrar General of India in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes and in accordance with the relevant criteria followed in the matter for inclusion of any community in the lists of Scheduled Castes and Scheduled Tribes. The Minister has further Stated that the comments from some of the State Governments/U.T. Administrations including that of West Bengal and Assam are still awaited and they are being regularly reminded. The last reminder to the defaulting States was sent on 9th February, 1984 and they are being reminded again. Further any amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341(2) and 342 (2) of the constitution. The claims of 'Tamang' community will receive due consideration in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes with reference to the above criteria followed in the matter for inclusion of communities in the lists of Scheduled Castes and Scheduled Tribes. In view of Articles 341(2) and 342(2) of the Constitution any addition to the existing lists can be done only through an Act of Parliament.

Further in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes, the following proposals, suggestions, recommendations and representations are under the consideration of the Government:—

(1) Fresh inclusion (Scheduled Castes and Scheduled Tribes)	478
(2) Exclusion/deletion from the existing lists	48
(3) Transfer from Scheduled Castes to Scheduled Tribes and Vice-versa	35
(4) Deletion of substitution of derogatory names	21
	582

II

In addition to the above there are proposals for addition of 1500 names of synonyms, sub-castes, sub-tribes in the existing lists. All these cases are duly under consideration in the manner referred to in the above para.

In view of the position as explained above, the case of Tamang community cannot be singled out for consideration. It is a voluminous task. The Ministry has taken up action for introducing draft legislation in parliament, but it can be introduced only after the comments from all the State Governments/UT. Administrations are received and are processed in consultations with the Registrar General of India and orders of the Cabinet are obtained and the procedure laid down by the Constitution for such additions to the lists is fulfilled.

In this connection it may also be mentioned here that during the last Budget Session of Parliament similar replies were given to a number of Parliament Questions and they were not treated as Parliament assurances except the Parliament Question under reference.

In view of the facts as stated above, it is requested that the answer to part (a) of the Question No. 5258 by the Minister in the Ministry of Home Affairs in Lok Sabha on the 28th March, 1984 may not be treated as an assurance."

9.1 After considering all aspects of the matter and the reasons advanced by the Ministry of Home Affairs, the Committee did not agree to drop the assurance and decided that the Ministry should collect the requisite information from the remaining States as early as possible and lay the same on the Table of the House.

Memorandum No. 68:—Request from Government for dropping of an assurance given in reply to the supplementary raised on the Starred Question No. 390 on 23-3-1984 regarding meeting of Indo-French Joint Business Council in Delhi.

10. The Committee noted that the Ministry of Commerce had requested that the assurance might be dropped on the grounds set forth in a note dated 5 July, 1984 from the Department of Parliamentary Affairs the relevant extracts wherefrom are reproduced below:—

“While answering supplementary on the question the Minister of State in the Ministry of Commerce stated as follows:—

One more point my friend asked about is trade between the

two countries i.e. Government to Government, and private trade to private trade. We don't have separate figures with us. I can say that for 1980-81, exports were for Rs. 146.94 crores, as against imports for Rs. 288.38 crores. Similarly, in 1983-84, exports were for Rs. 53.84 crores, and imports were for Rs. 84.66 crores, upto September.

It would be seen from the above statement that this reply is complete in itself. Even in regard to the number of projects by way of Indo-French industrial collaborations, it may be clarified that the Minister of State for Commerce covered this point in his reply to the effect that in 1983 they had cleared about 673 collaborations among them 40 were with French."

10.1 After considering all aspects of the matter and reasons advanced by the Ministry of Commerce, the Committee decided that the assurance might be dropped.

Memorandum No. 69:—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 2681 on 15 March, 1983 regarding excess Capacity Utilization.

11. The Committee noted that the Ministry of Law, Justice and Company Affairs had requested that the assurance might be dropped on the grounds set forth in a note dated 9 May, 1984 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:—

"A copy of the Lok Sabha Secretariat U.O. No. USQ. No. 2681 (15-3-83) dated the 29th December, 1983 was sent to the Ministry of Industry (Department of Industrial Development) who are concerned with the Administration of I (D & R) Act, 1951 for their comments. A copy of the reply received from them vide their D.O. No. 4|5|83-LP dated 29.2.84 is enclosed. (Annexure). They have stated that the Lok Sabha Secretariat's note dated 29.12.83 does not clarify the position in full and in the absence of identification of the documents regarding Industrial Policy referred to by Prof. Dandavate it would be difficult to identify the industries he has in mind. Further, the Ministry of Industry has surmised that presumably the Hon'ble Member has in mind the list of Industries attached to the Press Note No. 10(97)82-LP dated the 21st April, 1982 issued by the Ministry of Industry.

The list referred to above contains as many as 74 industries which have been termed as 'industries governed by special Regulations'. These industries are administratively under the charge of various Ministries/Departments of the Central Government. None of these industries is administered or regulated by the Department of Company Affairs. Again there would be numerous units engaged in each of the 74 industries which are spread all over the country. It would not be possible to collect and compile information in respect of all such industrial units within a reasonable time. Even if action is initiated to collect the information it may take a very long time to collect the information and the time and the labour involved in the whole process may not be commensurate with the results likely to be achieved.

In view of the circumstances stated above, it would be seen that, in the first instance the precise meaning and scope of the question is far from clear. Further, if we are to go by the presumption of the Ministry of Industry (referred to in para 2 above), the very task of collecting and compiling the information will involve huge labour, time and expense not commensurate with the results likely to be achieved. The Committee on Government Assurances may kindly be apprised of the above position so that the Committee may consider dropping the Assurance".

11.1 After considering all aspects of the matter and reasons advanced by the Ministry of Law, Justice and Company Affairs the Committee did not agree to drop the assurance and desired that the requisite information should be collected by the Ministry expeditiously and laid on the Table of the House.

The Committee then adjourned.

ANNEXURE
(*vide* para 11 of Minutes)

R. R. Pahwa
Deputy Secretary
Phone : 375151

D.O. No. 4|5|83-LP
GOVERNMENT OF INDIA
MINISTRY OF INDUSTRY
(DEPTT. OF INDUSTRIAL DEVELOPMENT)
NEW DELHI-110011.
29 February, 1984

Dear Shri Nagpal,

Please refer to your letter D.O. No. 6(3)|83-M.I. dated 23rd February, 1984 regarding fulfilment of assurance given in reply to Lok Sabha Unstarred Question No. 2681 answered on 15.3.83 regarding excess capacity utilisation in the 'Specially regulated industries'.

2. We have seen the Lok Sabha Sectt. U.O. dated 29th December, 1983, a copy of which was enclosed with your above mentioned letter. This, however, does not clarify the position in full. In the absence of identification of the documents regarding Industrial Policy referred to by Prof. Dandavate, it may still be difficult to identify the industries he has in mind. It is, however, pointed out in this connection that we have been using the term 'industries requiring special regulation' and 'industries requiring special regulations' are indicated in Schedule IV to our exemption notification dated 16th February, 1973. However, along with our press note dated 21st April, 1982 regarding re-endorsement of capacity on the basis of past production, we have enclosed a list of industries included in Schedule IV and Schedule V to our exemption notification dated 16th February, 1973 to which the scheme is not available. Presumably the Hon'ble Member has in mind the list of these industries attached to our press note dated 21st April, 1982.

With regards,

Yours sincerely,

Sd/-

(R. R. PAHWA)

Shri I. L. Nagpal,
Deputy Secretary,
Ministry of Law,
Justice and Company Affairs,
5th Floor, A-Wing. Shastri Bhawan,
New Delhi.

MINUTES

*Third Sitting of the Committee on Government Assurances (1984-85)
held on 18 September, 1984 in Committee Room No. 'D' Ground
Floor, Parliament House Annex, New Delhi.*

The Committee met on Tuesday, 18 September, 1984 from 15.30 hours to 16.30 hours.

PRESENT

Shri Chitta Basu—*Acting Chairman*

MEMBERS

2. Shri S. R. A. S. Appalanaidu
3. Shri Bheekhabhai
4. Shri Chhangur Ram
5. Shri Syed Masudal Hossain
6. Shri Laxman Karma
7. Shri Mohanlal Patel
8. Shri S. N. Prasan Kumar
9. Shri Rajesh Kumar Singh
10. Shri Chandra Bhal Mani Tewari
11. Shri Bausaheb Thorat

SECRETARIAT

Shri S. P. Gupta—*Joint Secretary*

Shri A. N. Bhatla—*Chief Examiner of Questions*

2. In the absence of the Chairman (Shri Sontosh Mohan Dev), the Committee decided that Shri Chitta Basu, M.P. may act as Chairman for that sitting.

3. The Committee then took up for consideration 2 Memoranda Nos. 70 and 71. Observations/recommendations of the Committee on the Memoranda were as under:

Memorandum No. 70:—Request from Government for dropping of an assurance given in reply to points raised during Half-an-Hour Discussion on 2nd December, 1983 regarding granting of loan to Scheduled Castes/Scheduled Tribes persons in various States.

4. The Committee noted that the Ministry of Finance requested that the assurance might be dropped on the grounds set forth in a note dated 28 January 1984 received from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:—

“From the proceedings of the Half-an-Hour Discussion, it has been observed that Hon’ble Minister has indicated to Hon’ble Members S|Shri M. C. Daga and Ramavtar Shastri that he would send them the detailed information on receipt of the letter from them. This does not *suo moto* become an assurance to the House.”

4.1 On receipt of the request from the Ministry, Lok Sabha Secretariat sought the following clarification vide their U.O. dated 18.5.1984 from the Ministry of Finance:—

“The Ministry are requested to state whether they had received any letter from Shri Bhogendra Jha, MP of which a mention was made in the House by Shri Ramavtar Shastri, MP. If the letter had been received, whether a reply thereto had been sent to Shri Bhogendra Jha, MP and a copy thereof endorsed to Shri Ramavtar Shastri MP with reference to the proceedings on Half-an-Hour Discussion.”

4.2 The Committee further noted that the Ministry of Finance in reply to Lok Sabha Secretariat U.O. dated 18.5.1984 had endorsed a copy of the letter written to S|Shri Ramavtar Shastri and Mool Chand Daga, MPs alongwith the copy of letter addressed to Shri Bhogendra Jha, MP.

In their letter the Ministry had stated that since they had replied to the letter written by Shri Bhogendra Jha, MP and a copy of the letter written to Shri Bhogendra Jha, MP had been sent to S|Shri Ramavtar Shastri and Mool Chand Daga, MPs, the assurance might be considered for dropping.

4.3 After considering all aspects of the matter and reasons advanced by the Ministry of Finance, the Committee decided not to accede to the request of the Government for dropping of the assurance and decided that further clarification in regard to the representation of the people on loan Committees for granting loans to SC|ST might be sought from the Ministry concerned.

Memorandum No. 71: Request from Government for dropping of an assurance given in reply to Unstarred Question No. 2906 on 9 December, 1983 regarding introduction of countdown card system.

5. The Committee noted that the Ministry of Finance had requested Lok Sabha Secretariat vide their O.M. dated 29 December, 1983, relevant extract wherefrom are reproduced below, that certain clarification might be sought from the Member to enable that Ministry to fulfil the assurance.

"In order to answer the question efforts were made to collect information from the Department of Electronics as well as from the Ministry of Communication. Since no useful information was available from them, this Ministry gave an assurance in regard to this question. Even after giving the above assurance this Ministry has not been able to lay hands on any material which would be used to fulfil the assurance. It is, therefore, felt that an attempt might be made to obtain from the Honourable Member himself information on the precise nature and area of application of the countdown card system referred to in the question, the place where M/s. Transworld Service (India) is located, the terms and conditions subject to which this Company has been allowed, if such information could be made available an effort could be made to verify whether any approval was in fact given to this Company to introduce this system and if so, on what terms."

5.1 The Committee further noted that Shri Sanat Kumar Mandal, MP who gave notice of the question, was accordingly requested on 2.2.1984 to furnish the necessary information asked for by the Ministry to enable them to fulfil the assurance and subsequently reminded on 22.3.1984 and again on 5.5.1984 to furnish the necessary information by 10 May, 1984 failing which it would be presumed that he did not have the requisite information to furnish and the matter would be placed before the Committee for dropping of the assurance. However, on 28.8.1984, the Member, when contacted over the telephone, regretted his inability to give the requisite information.

5.2 The Ministry of Finance then requested through their O.M. dated 1 September, 1984 addressed to DPA and copy sent to Lok Sabha Secretariat, that the above assurance might be placed before the Committee for dropping on the grounds which are reproduced below:—

* * * *

"Since the assurance has been pending for some 9 months now and since apparently no clarification is forthcoming from the Hon'ble Member, it may please be considered if the matter cannot be placed before the Committee on Government Assurances suggesting that it be dropped."

5.3 After considering all aspects of the matter and reasons advanced by the Ministry of Finance, the Committee decided to drop the assurance.

6. The Committee postponed the consideration of the Memorandum No. 72 regarding review of pending assurances pertaining to various sessions of Seventh Lok Sabha in respect of Ministries of Labour and Rehabilitation and Law, Justice and Company Affairs, put down on the Agenda for 18.9.1984, to their next sitting.

7. The Committee decided that the next sitting of the Committee might be held on 17 October, 1984 instead of 15 October, 1984.

8. The Committee decided to undertake an on-the-spot study tour of certain places viz. Bombay, Goa, Trivandrum and Bangalore during the last week of October, 1984 in connection with certain pending/implemented assurances.

The Committee then adjourned.

MINUTES

Fourth sitting of the Committee on Government Assurances held on 17 October, 1984 in Committee Room No. 'B,' Ground Floor, Parliament House Annexe, New Delhi.

The Committee met on Wednesday, 17 October, 1984 from 15.00 to 16.00 hours.

PRESENT

Shri Sontosh Mohan Dev—Chairman

MEMBERS

2. Shri S. R. A. S. Appalanaidu
3. Shri Chitta Basu
4. Shri Bheekhabhai
5. Shri Chhangur Ram
6. Shri Syed Masudal Hossain
7. Shri Laxman Karma
8. Shri Mohanlal Patel
9. Shri S. N. Prasan Kumar
10. Shri Rizaq Ram
11. Shri Rajesh Kumar Singh
12. Prof. Satya Deo Sinha
13. Shri Bhausaheb Thorat

SECRETARIAT

1. Shri S. P. Gupta—*Joint Secretary*
2. Shri A. N. Bhatla—*Chief Examiner of Questions.*
3. Shri M. G. Agrawal—*Senior Examiner of Questions.*

Memorandum No. 72:—Review of pending assurances pertaining to various sessions of Seventh Lok Sabha in respect of Ministries of Labour and Rehabilitation and Law, Justice and Company Affairs.

2. The Committee took up for consideration Memorandum No. 72 containing 15 pending assurances (As per Annexure). Recommendations/observations made by the Committee seriatim were as under:—

3. Sl. Nos. 1, 2, 5, 6, 9, 10 and 15:—The Committee noted that the Ministries concerned had furnished advance copies in fulfilment of these assurances. The Committee desired that these may be laid on the Table of the House during the next session.

4. Sl. Nos. 3, 7, 8 and 12:—The Committee noted that the Ministries concerned had sought the extension of time upto 3-11-1984, 31-10-1984, 26-10-1984 and 30-11-1984 respectively, to fulfil the assurances. The Committee after considering the reasons advanced by the Ministries agreed to grant extension in these cases and hoped that the assurance would be implemented within the extended period.

5. Sl. No. 4:—The Committee noted that the advance copy of the request for extension of time upto 30.11.1984 had been received from the Ministry on the grounds that the required information was yet to be received from six undertakings|Corporations. The Committee decided that the required information may be obtained and laid on the Table in the next session.

6. Sl. Nos. 11, 13 and 14:—The Committee noted that in all these cases the time upto which extensions had been sought had already expired and no further extension had been sought by the Ministry concerned. The Committee observed that the Ministry should have sought further extension of time well before the expiry of due date. The Committee decided that the Ministry might be asked in writing to fulfil the assurances by the next session.

Subsequent to the meeting held on 17.10.1984, the Ministry concerned had sent advance copies of implementation statements in respect of Sl. Nos. 11 and 14.

7. The Committee then adjourned.

ANNEXURE

(Pd. para 2 of the Minutes)
SEVENTH LOK SABHA

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension sought		Reasons	Remarks
				on or upto	31-12-83		
1	2	3	4	5	6	7	8

MINISTRY OF LABOUR AND REHABILITATION

Replies to Thirteenth Session of Seventh Lok Sabha

Category—A

1 Unstated
 Question No. 279 dated the 9th August, 1983 by Dr. A.U. Asmi.

(a) the number of employees of his Ministry and its attached and subordinate officers who are under suspension or were placed under suspension on grounds other than criminal or against whom disciplinary proceedings are in progress during the last five years together with reasons for taking the above action;

(b) when were they suspended or disciplinary proceedings instituted and in how many cases was the suspension reviewed;

(c) was the substance allowance reviewed immediately after

(a) to (c). The information is being collected and will be placed on the Table of the House.

The information is still awaited from Attached/Subordinate offices of this Ministry.

Partly implemented SS. No. III/56 on 27-2-84. No extension has been sought after 31-12-83.

Information in respect of Department of Rehabilitation is being collected.

1	2	3	4	5	6	7	8
---	---	---	---	---	---	---	---

90 days of their suspension;
if not, reasons thereof together
with steps taken to authorise
the increase or decrease therein
with retrospective effect;

(d) in how many cases were the
charges not communicated to
the Government servants after
suspension; and

(e) the present position of the cases
pending investigation or trial
and what steps are proposed
to expedite them.

Reffring to the replies given to
Unstarred Question No. 2772
on 9 August, 1983 regarding
public servants working in
Ministry of L. labour and Re-
habilitation who are under sus-
pension and Unstarred Ques-
tion No. 3545 on 16th August
1983 regarding fraudulent LTC
claims by Government Servants,
and whether the information
has since been collceted, and
if so, when the same will be laid
on the Table of the House.

The requisite information to
Lot S. P. Bha. Unstarred Ques-
tion No. 3545 answered on
16th August, 1983 has since
been received from all con-
cerned and will be laid on
the Table of the House during
the current session of Parlia-
ment. The Information
in respect of Unstarred
Question No. 2772 answered
on 9-8-1983 is still being
compiled and will take some
more time.

(f) whether Government are () to (d) : The required
information is being collec-
ted and will be laid on
the Table of the House
16-6-83 10-1-84 3-2-84 3-11-83
17-6-83 15-6-84 3-5-84 3-2-84
18-6-83 8-5-84 3-8-84 3-11-84
19-6-83 10-6-84 3-11-84 3-11-84

The required
information
for fulfilment
of the assurance
is still awaited

from the Employees
Provident Fund
Organization.

tour programme, tour diaries and reports to concerned officials in as much as several Illegos have not carried out a maximum of 45 inspections, nor submitted periodic reports of debasing catalogues, not submitted tour diaries etc.

(b) if so, what are the details of inspections inspector-wise and State-wise for the last one year;

(c) whether in view of above Government propose to take very stringent view of such neglect on the part of the enforcement machinery; and

(d) whether in view of the above Government propose to introduce an intelligence wing in I.I.R. to keep watch over the conduct of Inspectors who are generally hand in glove with defaulting

Unstamped
Question No.
2242 dated
6-12-1983 by
Sari Ramkesh
M...

(a) the existing policy, if any, for the employment and regulation of contract labour being followed by the public authority;

(b) the number of contract labour employed by the public sector under known agreement;

(c) how many of the centre of labour force, if any, were regularised by the Public sector

The information required to fulfil the assurance has been received from 162 Public Sector Undertakings/Corporations. The required information is yet to be received from 6 undertakings/

1	2	3	4	5	6	7	8

complaints.
The def. uling
Under King: re-
lief constantly
remained.

organisations (Name-wise) during the last two years, particularly in the category of page, newspaper, lift operator, security guards, causation men and the like;

(d) If answer to (c) be in the negative, whether Government proposes to formulate a policy/guideline for the regularisation of contract labour by the public sector organisations and also to abolish the system of engaging labour through contractors who make away major portion of their income; and

(e) if so, the steps taken by Government in this direction.

Category 'C'

5. Starred Question No. 686 dated the 19th April, 1983, supplemented by Shri M.M. Lawrence

The Member wanted to know the number of workers involved in the disputes who are outside the Industries and factories. The Minister stated, "The hon. Member wanted to know how many millions of workers are involved. I have to collect the information from the State Government".

30-7-83
29-11-83
29-2-84
19-3-84
30-6-84
30-9-84
24-7-84
27-2-84
which have been
reminded.

30-11-83
30-2-84
30-6-84
30-9-84
24-7-84
27-2-84
S. S. No. X113
on 24-7-84

Twice partly
implemented
S. S. No.
VII/46 on
27-2-84
S. S. No. X113
on 24-7-84

Advance copy
of implementa-
tion statement
received which
may be laid
on the table
of the House.

Text of the SQ No. 686 dated 19-4-1984 by Prof. Ajit Kumar Maitra,

(a) whether it is a fact that a large number of cases are pending with the Labour Courts and Labour Tribunals;
 (b) if so, the details of the scheme of Government for their quick disposal;
 (c) whether Government have also issued instructions for disposal of cases within a stipulated period;
 (d) if so, the details thereof;
 (e) whether there is any proposal to increase the number of such courts and tribunals for timely disposal of such cases; and
 (f) if so, the details thereof?

6 Unstarred Question No. 996 dated the 2nd May 1983 by Shri Bhogendra Jais.

Referring to the reply given to Unstarred Question No. 8099 on 19-4-83 regarding number of persons prosecuted for keeping bonded labour in various States and asking for the causes for registration of negligible number of cases of bonded labourers in Bihar, Haryana, Himachal Pradesh, Karnataka, Tamil Nadu and what is the condition of the States not mentioned in the Appendix, the causes for registration of negligible number of cases of bonded labourers against the keepers of bonded labourers in Bihar, Haryana, Himachal Pradesh, Karnataka, Tamil Nadu and what is the condition of the States not mentioned in the Appendix.

(a) The causes for registration of negligible number of cases against the keepers of bonded labourers in Bihar, Haryana, Himachal Pradesh, Karnataka, Tamil Nadu and what is the condition of the States not mentioned in the Appendix.

(b) The causes for registration of negligible number of cases against the keepers of bonded labourers in Bihar, Haryana, Himachal Pradesh, Karnataka, Tamil Nadu and what is the condition of the States not mentioned in the Appendix.

(c) The required Party implementation is mentioned with SS No. 1X/10 on 12-12-83 31-1-84 still awaited from the Government. Advance copy of implementation of Bihar who are being regularly reminded to expedite the required information may be laid on the Table of the House.

7 Starred Question No. 104 dated 26-11-83 by Shri Dara Ram Shalwa and Shri Ashfaq Bhuiyan.

(a) whether the brick and tile manufacturers throughout the country have stopped totally the manufacture of brick, if so, the reasons for which they have taken such a decision;
 (b) whether it is a fact that as a result of certain conditions imposed by Government, these

(a) to (c): It was *later* also stated "Government are aware of the reports which have appeared in the Press about the closures or threatened closure of brick kilns by the owners in a few States. Detailed information has been called for from the State Governments concerned."

8 The information called for from the State Governments/Union Territories is still awaited from the Governments of West Bengal, Andhra Pradesh, Karnataka, Tamil Nadu, Rajasthan and Sikkim.

*Advance copy of request for extension of time.

1	2	3	4	5	6	7	8

manufacturers have taken this decision and if so, the details of these conditions ; and

(c) the total number of labourers and employees working in these industries throughout the country and the arrangements made by Government to provide employment to and save from starving these labourers in the event of their being rendered unemployed.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

Eleventh to Thirteenth Sessions of Second Lok Sabha

Category-A

8 Unanswered Question No. 8575 dated the 56th April 1983 by Sh. Rajnath Sonkar Shastri and Shri Manohar Lal Sehri;

(a) what is the total number of causes relating to grant of stay orders against the operation of the orders passed by the various competent authorities pending with the Delhi High Court and other lower courts with details of the date in each case;

(b) whether any steps are being taken for immediate disposal of those cases involving the enforcement of Government orders to check the operation of black-money, exploitation of the consumers etc; and

(c) if so, the details thereof.

(a) to (c) : Information is being collected and will be laid on the Table of the House.

1-8-83 26-10-83
8-11-83 26-1-84
24-2-84 26-4-84
17-5-84 26-7-84
1-6-84 26-10-84

Information in respect of parts (a) to (c) of the above question is still awaited from certain Ministry/Departments of the Government.

9	Unstated Question No. 10974 dated the 10th May, 1983 by Shri Giridhar Gomangoo;	<p>(a) whether his Ministry had examined the recommendations made by Dhehar Commission on Scheduled Areas and Scheduled Tribes relating to his Ministry in para No. 6.40 on page 53 of the Report;</p> <p>(b) if not, the reasons for the same;</p> <p>(c) whether his Ministry had received the recommendations made to the Commissions, Commissioner and committees relating to his Ministry from the Ministry of Home Affairs from time to time;</p> <p>(d) if so, the steps taken by his Ministry and by Concerned States so far; and</p> <p>(e) whether his Ministry has formulated measures to protect the interest of the tribals and to provide the administration of justice, if any with details thereof.</p>	<p>(a) to (e) The position is being ascertained and the information will be laid on the Table of the House.</p>	<p>14-3-84 28-2-84</p> <p>2-9-84</p>	<p>2-6-84</p> <p>2-9-84</p>	<p>The matter relating to the report of implementation Statement received which submitted in 1961. For collection of material for fulfilling the assurance it will require to trace out records dating back to about 20 years. This will take some time</p>
10	Unstated Question No. 307 dated the 26th July, 1983 by Shri Mool Chand Daga;	<p>(a) the details of the law suits in Supreme Court for which Government have appointed private lawyers from their side during the years 1980-81 and 1981-82 and the amount decided or fixed to be paid to each lawyer for each and every suit together with the amount paid so far to them; and</p>	<p>Information is being collected and will be laid on the Table of the House.</p>	<p>8-11-83 26-4-84 26-4-84 26-6-84 26-7-84 26-10-84</p>	<p>26-4-84 26-4-84 26-6-84 26-7-84 26-10-84</p>	<p>The necessary information which has been collected from diverse sources and compiled. It is in Table of the House.</p>

12 Category-B Unstated Question No. 3789 dated the 17th March 1983 by Shri N. Dennis:	<p>(a) the details of retired High Court Judges who have been appointed on Commissions of Inquiry during the last four years by the State Governments (2) Centrally administered areas, and (3) Central Government;</p> <p>(b) the period of their appointment; and</p> <p>(c) the expenditure incurred in this regard in individual cases.</p>	<p>(a) To requisite information is being collected and will be laid on the Table of the House.</p> <p>9-10-84 30-11-84</p>	<p>31-12-83 31-12-84 31-6-84</p> <p>30-8-84 30-8-84</p>	<p>Information for fulfilling the assurance is still awaited from the State Governments of Kerala and Nagaland.</p> <p>23-8-84</p>	<p>Twice Party implementation vide S.S./ No. XVII/5 on 23-8-83 and S.S. No. XXIV/3 on 23-8-84.</p>
13 Unstated Question No. 7005 dated the 15th April 1983 by Shri Gunturam Jena	<p>(a) what steps have been taken to provide legal aid to the poor at Lower Court High Court, and Supreme Court Level;</p> <p>(b) the number of persons benefited during the year 1982-83 (upto December, 1982) State-wide under the scheme;</p> <p>(c) the amount allotted by the Central-Government and State Government for providing legal aid to the poor upto the year 1982-83 State-wide; and</p> <p>(d) the amount actually spent in each State.</p>	<p>(b) It is in 1982 ^{in 1983} stated that "The information regarding the amount allotted and expenditure incurred by each State Government and about the number of litigants benefited is not readily available. The same is being collected and would be laid on the Table of the House.</p> <p>20-7-83 21-10-83 27-1-84 26-9-84</p>	<p>12-10-83 12-1-84 12-4-85 12-10-84</p>	<p>Information from all State except from Nagaland, Rajasthan and Bengal and Union Territory of Goa, Daman and Diu have been received.</p>	<p>Part implementation statement received which may be laid on the Table of the Union Territory House.</p>
	<p>(c) The information regarding the allocation of funds by the State Legal Aid and Advice Boards is being collected and will be laid on the Table of the House.</p> <p>(d) the information is being collected and will be laid on the Table of the House.</p>	<p>(c) The information is being collected and will be laid on the Table of the House.</p>	<p>(d) the information is being collected and will be laid on the Table of the House.</p>	<p>29</p>	

	1	2	3	4	5	6	7	8
14. Category 'C' Unstarred Question No. 3779 dated the 5th April 1983 by Smt. Pranita Dandavate :	(a) whether it is a fact that a number of Temples belonging to only one religious community have been taken over by State Government;	(a) the information is being collected from State Governments and will be laid on the Table of the House.	21-7-83 27-1-84 19-7-84	31-2-83 31-3-84 30-6-84	The required information is still awaited from the Government of Maharashtra despite of repeated reminders to that Government.	Partly implemented SS.	Partly implemented SS.	Partly implemented SS.
	(b) whether Central Government have taken over administration of temples, mosques, Gurudwara and Churches in India; and (c) if so, details thereof ?	(b) whether Central Government have taken over administration of temples, mosques, Gurudwara and Churches in India; and (c) if so, details thereof ?						
16. Unstarred Question No. 3911 dated the 3rd August, 1983 by Shri Naraini Makwana	(a) the number of persons provided assistance under the scheme of free legal aid to poor and the State-wise details thereof;	(a) to (c) : The required information is being collected and will be laid on the Table of the House.	29-11-83 29-3-83 16-9-83 16-11-83 15-2-84	3-2-83 3-1-83 3-3-83 3-11-83 3-2-84 3-5-84	Oste State has not do for further information required to fulfil the assurance been sought after and telegram has been issued to it.	3-5-83 3-6-7-83 3-6-7-83 3-6-7-83 3-6-7-83 3-5-84	3-5-83 3-5-83 3-5-83 3-5-83 3-5-83 3-5-84	3-5-83 3-5-83 3-5-83 3-5-83 3-5-83 3-5-84

MINUTES

*Fifth Sitting of the Committee on Government Assurances (1985-86)
held on 28th August, 1985 in Committee Room No. 50, First Floor,
Parliament House, New Delhi.*

The Committee met on Wednesday, 28th August, 1985 from 15.00 hours to 15.30 hours.

PRESENT

Shri B. K. Gadhvi—Chairman

MEMBERS

2. Shri T. Bala Goud
3. Shri Jagannath Prasad
4. Shri Virdhi Chander Jain
5. Shri Channaiah Odeyar
6. Shri Keshorao Pardhi
7. Shri Ram Pujan Patel
8. Shri K. Pradhani
9. Shri Ram Bahadur Singh

SECRETARIAT

Shri C. K. Jain—Chief Examiner of Questions

Shri M. G. Agarawal—Senior Examiner of Questions

2. The Committee considered their draft First and Second Reports and adopted the same. The Committee authorised the Chairman to present the Report on Thursday, the 29th August, 1985.

* * * * *
The Committee then adjourned.

APPENDIX

(Vide Para 12 of the Report)

(i) Statement showing the position of assurances of Seventh Lok Sabha pending implementation as on 16th August, 1985.

Session	No. of assurances called out	No. of assurances implemented/ dropped	No. of assurances outstanding
First Session, 1980	26	26	—
Second Session, 1980	196	196	—
Third Session, 1980	548	547	1
Fourth Session, 1980	333	333	—
Fifth Session, 1981	793	793	—
Sixth Session, 1981	373	371	2
Seventh Session, 1981	418	418	—
Eighth Session, 1982	798	796	2
Ninth Session, 1982	429	425	4
Tenth Session, 1982	315	314	1
Eleventh Session, 1983	861	849	12
Twelfth Session, 1983	433	431	2
Thirteenth Session, 1983	424	411	13
Fourteenth Session, 1984	956	905	51
Fifteenth Session, 1984	328	290	38
Total Assurances out-standing			126

(ii) Ministry wise details of outstanding accounts of Seventh Lok Sabha

Ministry/Department	SESSIONS OF SEVENTH LOK SABHA												Total						
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16			
Agriculture and Rural Development															4	3	7		
Atomic Energy																2	2		
Chemicals and Fertilizers																1	2	3	
Commerce and Supply																1	2	3	
Communications																1	1	2	
Culture																		1	
Defence																1	1	1	
Electronics																		1	
Environment and Forest																		1	
External Affairs																	1	2	3
Education																	3	1	4
Finance																	1	2	3
Food and Civil Supplies																	1	3	10
																	1	1	2

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Health and Family Welfare										1	1	1	2	1	5	
Home Affairs			1						1	1	2	2	6	3	31	
Industry and Company Affairs									1	1	1	1		2		
Irrigation and Power										2	2	2	2	4		
Information and Broadcasting											2	2	2	2	4	
Labour										1	1	1	2	2	6	
Law and Justice								1		3	12	12	4	20		
Ocean Development																
Parliamentary Affairs																
Petroleum													1	1		
Prime Minister																
Personnel and Administrative Reforms																
Planning													1	1		
Railways													1	1		

W.C

